

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:2306
ANSWERED ON:27.08.2012
SAFETY OF MINE WORKERS
Tanwar Shri Ashok

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the steps the Government has taken to ensure the safety of mine workers in the wake of recent mine accidents;
- (b) whether the Government has come out with a comprehensive policy on compensation to workers who die of mine accidents;
- (c) if so, the details thereof; and
- (d) the total budgetary allocation for the last three years in respect to safety of mines?

Answer

MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE)

(a): Adequate provisions for safety in mines are provided in the Mines Act, 1952 and the rules and regulations framed thereunder. Regular inspections are also being carried out by the officers of Directorate General of Mines Safety to implement the health and safety norms provided under the said Act and the Rules and Regulations. Such statutory provisions are reviewed from time to time and necessary amendments are enacted.

(b) & (c): Adequate provisions relating to compensation already exist under the Employees' Compensation Act, 1923.

(d): No data on budgetary allocation on safety in all the mines in the country is centrally available. However, the total budget allocated for safety (under both capital and revenue head) in Coal India Limited for the past three financial years are given at Annexure-I.